

20-12-04

178

Name present for applicant.

Mr. Vinit Mathur, Counsel for respondents.

D.B. not formed

But us for admission on 13-1-05.

8/8

G. R. PATWARDHAN

Adm. Member

13/01/05

Name present for applicant.

Mr. Vinit Mathur, Counsel for respondents.

On this case, the learned

Counsel for applicant had earlier

pleaded that no instructions from the

applicants and Vide Order dt. 03/12/04,

the notices were sent to applicant itself,

keeping in view the principle of Natural

Justice but still no one is has appeared

on the last occasion as well as today.

It is evident that the applicant does

not wish to prosecute this case and,

therefore, the same is dismissed for

non prosecution. No costs.

M. K. MISRA

Adm. Member

J. K. KAUSHIK

Jud. Member

Part II and III destroyed
in my presence on 08/01/2014
under the supervision of
section officer (1) as per
order dated 18/12/2013

Section officer (Record)

Copy of order
Sent to Applicant
by Speed post
Regd. A.D.
Vide n. 01
dt 19-1-05

Recd
18/1/05
Q